- G.S.R 229 dated 24.6.2000 publishing the Indian Police Service (Pay) Third Amendment Rules, 2000.
- B. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel Public Grievances and Pensions (Department of Personnel and Training):
 - G.S.R 230 dated 24.6.2000 publishing corrigendum Notification No. 11031/7/98-AIS (II)-A to G.S.R. 21E, dated 5th January, 2000 regarding the Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1998.
 - G.S.R 231 dated 24.6.2000 publishing corrigendum Notification No. 11031/7/98-AIS (II)-B to G.S.R. 22E dated 5th January 2000 regarding the Indian Administrative Service (Pay) First Amendment Rules, 2000. [Placed in Library. for (A) and (B) above See No. LT 2183/00]
 - I. Report and Accounts (1996-97) of the Assam Agro Industries Development Corporation Limited., Guwahati and related papers.
 - II. Report and Accounts (1997-98) of the Madhya Pradesh State Agro Industries Development Corporation Ltd., Bhopal and related papers.
 - III. Report and Accounts (1997-98) of the Uttar Pradesh State Agro industrial corporation Ltd., Lucknow and related papers.
 - IV. Report and Accounts (1992-93) of the West Bengal Agro Industries Corporation Ltd., Calcutta and related papers.
 - V. Report and Accounts (1993-94) of the West Bengal Agroindustries Corporation Ltd., Calcutta and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S.B.P.B.K. SATYANARAYANA RAO): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-

I. (a) Thirtieth Annual Report and Accounts of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1996-97, togetherwith the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation. [Placed in Library See No. LT 2186/00]
- II. (a) Twenty-ninth Annual Report and Accounts of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1997-98, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT 2187/00]
- III. (a) Thirty-first Annual Report and Accounts of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1997-98, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library See No. LT 2188/00]
- IV. (a) Twenty-fifth Annual Report and Accounts of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1992-93, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library See No. LT 2184/00]
- V. (a) Twenty-sixth Annual Report and Accounts of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1993-94, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library See No. LT 2185/00]

(c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

MESSAGE FROM THE LOK SABHA

The State Financial Corporations (Amendment) Bill, 2000

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of the Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the State Financial Corporations (Amendment) Bill, 2000, as passed by Lok Sabha at its sitting held on the 9th August, 2000."

Sir, I lay a copy of the Bill on the Table.

Re. Demand for the information about Governments reaction to the matter deputing an investigation team by US Consul Generals office in Calcutta to investigate into a land-related violence

SHRI NILOTPAL BASU (West Bengal): Sir, I had mentioned in the House that there was a very disturbing development regarding an investigation team deputed by the U.S. Consul General's Office in Calcutta to a place where there was some unfortunate land-related violence. The Chair had pointed out to the Government that they should go into the Geneva Convention and find out whether an investigation can be done by the staff of the Consulate Office. Can they do it?

Does it not infringe upon the question of diplomatic propriety? We are also given to understand that the Chief Minister of the State has also written to the hon. Prime Minister and the External Affairs Minister. We have also seen newspaper reports that the Minister of State has given a blanket certificate to the Consul General's Office. It is a very serious issue which concerns the sovereignty of this nation. Therefore, I would like to know whether the Government has reacted to the specific direction given by the Chair yesterday, and we would like to be informed of the position.

MR. CHAIRMAN: I do not know whether the Chair has given a direction.